GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2367 TO BE ANSWERED ON 3RD AUGUST, 2021

NFSA IN RAJASTHAN

2367. SHRI BHAGWANT MANN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether in the last few months new applications under the National Food Security Scheme (NFSA) have been put on hold and the online portal has been closed in the State of Rajasthan;
- (b) if so, the reason therefor;
- (c) whether any survey has been conducted to ensure that the said scheme is reaching the needy people and if so, the details thereof;
- (d) whether the Government is taking any steps for the needy who are not able to take advantage of the said scheme; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI)

(a): Yes Sir, as reported by the State Government of Rajasthan, it has put on hold the new applications under the National Food Security Act, 2013 (NFSA) and closed the online portal.

- (b): The NFSA provides for coverage of 69.09% of the rural and 53% of the urban population of Rajasthan, which at Census 2011 comes out to a ceiling of 446.62 lakh persons. The number of beneficiaries eligible to be covered under the Act being more than the ceiling determined for the State, the State Government closed the online portal for addition of beneficiaries on 18.05.2020.
- (c): Yes Sir. As per the provisions of the Act, survey is being done from time to time for verification of beneficiaries and Social Audit is conducted twice a year (on 26th January and 15th August) for monitoring and review of implementation of the National Food Security Act and to assess that the benefits envisaged under the Act are reaching the needy people.
- (d): Yes Sir.
- (e): State Government of Rajasthan is taking necessary steps to ensure rightful targeting of beneficiaries to be covered under the National Food Security Act. In order to ensure that the needy and deserving are covered under the Act, an intensive cleaning up exercise of the beneficiaries database has been undertaken by the State Government. After field verification, the ration cards/ beneficiaries are being deleted from the beneficiaries list on the basis of death, permanent emigration, duplication, bogus ration cards etc. to create space for inclusion of the vulnerable and needy sections of the population.
